

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 194/SM/2013**

- Subject : Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Power Development Department, Jammu and Kashmir
- Date of hearing : 15.1.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Respondent : Power Development Department, Jammu and Kashmir.
- Parties present : Shri Suhil Malik, Advocate, Power Development Department  
Shri Vikas Sharma, Power Development Department  
Shri H.K Chawla, NRLDC  
Ms. Paulami Ghose, NRLDC  
Ms. Supriya Singh, NRLDC

**Record of Proceedings**

Learned counsel for the Power Development Department (PDD), Jammu and Kashmir submitted that Hon`ble High Court of Delhi vide order dated 14.11.2014 in Writ Petition No.W.P. (C) 6599/2013 directed PDD, J&K to pay the outstanding Unscheduled Interchange (UI) dues of ₹ 51,36,39,622/- as on 17.7.2014. He further submitted that in compliance with the direction of High Court, PDD, J&K has paid ₹ 41 crore and the balance will be paid soon.

2. The representative of NRLDC submitted that ₹ 57.37 crore of UI and ₹ 167.87 crore as deviation charges are outstanding against the PDD, J&K. He further submitted that NRLDC has not received any payment after 26.11.2013 when ₹ 72 crore were paid in compliance with the direction of the High Court of Delhi.

3. Learned counsel for PDD, Jammu and Kashmir submitted that deviation charges are not the subject matter of the present proceedings.

4. After hearing the learned counsel for the petitioner and representative of NRLDC, the Commission directed PDD, Jammu and Kashmir to submit on affidavit, by 30.1.2015 reply to

the show cause notice as directed by the High Court of Delhi. The Commission further directed PDD to submit the details of payment made in respect of UI charges.

5. The Commission directed NRLDC to file status of payment made and outstanding dues against PDD, Jammu and Kashmir by 10.2.2015.

6. Subject to above, the Commission reserved order in the petition.

**By order of the Commission**

**SD/-  
(T.Rout)  
Chief (Law)**